

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

PRINCIPAL BENCH : COURT-I

(CAA)-272/PB/2017

In the matter of :

Touchstone Holdings (P) Limited

....PETITIONER

SECTION :

Under Section 230-232

Order delivered on 06.8.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)

For the Petitioner

: Mr. Afnaam Siddiqui, Advocate

For the Respondent

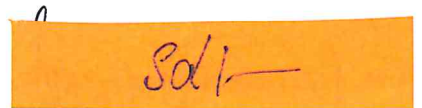
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For the Intervener

: Mr. Akshay Joshi, Advocate for Mr. Amish Tandon,
Advocate for O.L.

ORDER

At the request of Ld. Counsels for the parties, in view of the opposition to the Scheme as submitted by one of the petitioner Company and as the parties are before the Ld. Arbitrator appointed by Hon'ble High Court of Delhi, which is pending, the matter stands adjourned to 31.10.2019.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit